

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, the 11/9/75 1975.

NOTIFICATION
INCOME TAX

No. ¹⁰⁸⁸ F.No. 261/1975-IT : In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1951 (43 of 1951) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No. 729 dated 30-9-74 as amended from time to time.

IN THE SCHEDULE:

- (1) Against Sl.22 for V-Range, Calcutta in column 3 the following shall be substituted :-
 1. District III(2), Calcutta (A to C Wards) ;
 2. Foreign Companies Circle, Calcutta.
- (2) Against Sl.13 for M-Range, Calcutta in column 3, the following shall be substituted :-
 1. District II(2), Calcutta (A to D-Wards) ;
 2. Special Investigation Circle-I, Calcutta.
- (3) Against Sl.43 for AG-Range, Calcutta in column 3 the following shall be substituted :-
 1. Special Survey Circle-IX, Calcutta ;
 2. Midnapore,
 3. Special Investigation Circle-II, Calcutta.
- (4) Against Sl.52 for Jalpaiguri B-Range in column 3 the following shall be substituted :-
 1. Income-tax Circle, Silliguri ;
 2. Income-tax Circle, Darjeeling ;
 3. Special Circle, Silliguri ;
 4. West Dinajgur & Maldah.

This notification shall take effect from 1-9-75

(P MISRA)
Under Secretary,
Central Board of Direct Taxes,
New Delhi.

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